

पड़े मामलों को यथासम्भव शीघ्र निपटाने के लिए हर सम्भव प्रयत्न किया जा रहा है। इस मंत्रालय में लागू किये गये विभिन्न अधिनियमों के अन्तर्गत तलाशियां लेने के लिये प्राधिकृत करने की शक्तियां काफी उच्च स्तर के अधिकारियों को दी गई हैं ताकि यह सुनिश्चित किया जा सके कि इन शक्तियों का विवेकपूर्ण प्रयोग किया जाता है और जहां कहीं आवश्यक हो, यह सुनिश्चित करने के लिये अनुदेश जारी किये जाते हैं कि प्रन्धाचुम्ब तलाशियां नहीं ली जायें।

Opening of Branch of State Bank at Pothia Block Headquarters of Purnea District in Bihar

4907. SHRI HALIMUDDIN AHMED: Will the Minister of FINANCE be pleased to state:—

(a) whether Pothia Block Headquarters of Purnea district in Bihar is a big business centre and is also fair revenue earning place;]

(b) whether State Bank of India proposed to upgrade its pay office there to a branch office; and

(c) if so, when and by what time it shall start functioning?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): a) to (c). Pothia, the headquarters of a Community Development Block in Purnea District, Bihar is reported to be unbanked. State Bank of India has, however, reported that it has a sub-office (not Pay Office) at another centre by the same name, formerly in Purnea District but now in Katihar District. The Bank has also reported that according to its present assessment the banking needs of the centre are adequately met by its Sub-Office and that it has no immediate proposal for upgrading this Sub-office into a fullfledged branch.

Permission to Continue the Use of Foreign Trade Marks under FERA to ITC Glaxo and Reckitt Coleman

4908. SHRIBHARAT SINGH CHOWHAN: Will the Minister of FINANCE be pleased to state:

(a) whether ITC, Glaxo and Reckitt Coleman have issued equity shares to non-resident companies for using their trade marks in India;

(b) whether they have applied for permission to continue the use of the foreign trade marks under section 28 of FERA; and

(c) if so, the outcome thereof?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) ITC and Reckitt Colman have not issued any shares to principals towards use of trade marks. Glaxo Laboratories Limited had issued shares worth Rs. 1.5 crores to their U.K. Principals on the 1st March 1947. At that time Government's permission was not required either for remittance or for issue of shares to non-residents.

(b) and (c). Provisions of Section 28 of the FERA are not attracted since the trade marks are proprietary and owned by Glaxo Laboratories Limited.

Visit by team of Editors and Journalists for Newspaper Coverage on World Bank/IDA Assistance

4909. SHRI RAJKESHAR SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether a World Bank sponsored team of editors and senior journalists in some important newspapers, of the USA, Europe, Australia and Japan have recently visited India for international coverage to newspaper, on the volume and range of World bank/IDA Assistance to India and degree of self help shown in India;

(b) if so, the projects visited by the team in the field of irrigation, Agriculture rural development, small and cottage industries and urban development; and

(c) the particulars of reaction of the team?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Yes, Sir.